

OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST SAKET, NEW DELHI

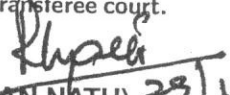
ORDER No. 119 Dated 29.10.15

In pursuance of the order of the Hon'ble High Court of Delhi bearing no. 66/DHC/Gaz./G-1/VI.E.2(a)/2015 dated 23.10.2015 vide which the court of Sh. Rakesh Pandit ADJ-03, has been abolished, cases pending in his court for 30.10.2015 as mentioned hereunder in column no. 2, are hereby withdrawn and assigned to the court as mentioned in column no. 3, for disposal in accordance with law:-

(1)	(2)		(3)
Sr. No.	Case No.	Title of the case	Name of the transferee court
1.	ARB/TN/83/2015	RELIANCE CAPITAL LIMITED VS. PAWAN BHADANA	Sh. Lalit Kumar, ADJ-01
2.	ARB TN/84/2015	RELIANCE CAPITAL LIMITED VS. SHABANA BEGUM	
3.	ARB TN/85/2015	RELIANCE CAPITAL LIMITED VS. NAR SINGH	
4.	CS/432/2014	SEAGULL MARITIME AGENCIES PVT LTD. VS. M/S RICHI RICH AGRO FOODS PVT. LTD.	
5.	PC/01/2015	PRADEEP MULCHANDANI & ORS VS. STATE	
6.	CS/163/2014	M/S MKS ASSOCIATES PVT. LTD VS. M/S RC SOOD AND CO. DEVELOPERS PVT LTD.	
7.	CS/104/2015	ARUN KHANNA VS. SUNIL KUMAR AND ANOTHER	
8.	EX/29/2014	MAGMA FINCORP LTD VS. MAHESH KUMAR AND ORS.	
9.	EX/61/2015	RAJ RANIBATOLAR VS. JOY WHIG	
10.	EX/49/2014	NATHU MAL AHUJA & SONS VS. SANJEEV GUPTA	
11.	CS/446/2014	ANILKUMAR & ORS VS. JAGDISH KUMAR & ORS.	Sh. B. R. Bansal, ADJ-02
12.	CS/10/2015	BIMLESH VS. RAJU & ORS.	
13.	CS/37/2015	PREM CHANDRA LAL VS. UMA SHANKAR	
14.	CS/85/2015	PARUL BURMAN VS. PRABHA SEHGAL	
15.	EX/56/2014	HDC BANK LIMITED VS. MAN MOHAN KOCHHAR & ORS.	
16.	EX 62/2014	UNION OF INDIA VS. M/S NANAK FOOD INDUSTRIES	
17.	EX/89/2015	M/S MAGMA FINCORP LIMITED VS. SHAKTI SINGH & ORS.	
18.	EX/90/2015	M/S MAGMA FINCORP LIMITED VS. CHAMAN KUMAR BIDHURI	
19.	RCA/19/2014	M/S KANISHKA CHEMICAL P LTD. VS. M/S RAJNI INDUSTRIES	Ms. Sunena Sharma, ADJ-03
20.	CS/76/2015	VEENA CHHABRA & ANR VS. JYOTI CHHABRA & ANR	
21.	CS/41/2015	HOUSINGH DEVELOPMENT FINANCE CORPORATION LTD. VS. MOHD IRSHAD AHMAD	
22.	CS/233/2014	AKHTAR ALI VS. MANISH SAREEN	
23.	CS/418/2014	M/S FASHION FLARE INTERNATIONAL PVT. LTD. VS. M/S TEXMODE IMPEX PVT. LTD.	
24.	EX/91/2015	M/S MAGMA FINCORP LTD. VS. LAXMI NARAYAN TIWARI	
25.	EX/92/2015	HARI DEV GOYAL VS. KHEMKA STUART LEISURE LTD.	
26.	EX/110/2015	RAJESH MADAN VS. DSC LIMITED	
27.	EX/126/2015	DEEPAK GUPTA VS. JATIN ARORA	
28.	CS/101/14	PERCECT ENGINEERING ASSOCIATES VS. CICO TECHNOLOGIES LTD & ANS. (05.11.2014 - RR)	

Note :

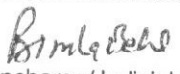
1. If any connected case has been left in the column no. 2, same be also transferred to transferee court.
2. Ahlmad of the abolished court is directed to send the files immediately to the transferee court and to display the list of cases outside the court room, specifying the name of transferee court.


 (R.KIRAN NATH) 29/10/15
 District & Sessions Judge (SE)
 Saket Courts, New Delhi.
 Delhi, Dated the 29/10/15

No. Judl./cases transfer/F.53/SE/Saket/2015 12411-12421

Copy forwarded for information & necessary action to:-

1. The Concerned Judicial Officers of South East District, Saket Courts Complex, New Delhi.
2. PS to Ld. District and Sessions Judge, South East, Saket Courts, New Delhi.
3. The Incharge, Facilitation Center, Saket Courts, New Delhi,
4. Ahlmad of the court previously presided over by Sh. Rakesh Pandit, ADJ-03, South East, Saket Courts, New Delhi.
5. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
6. The Web-Site Committee (English/Hindi) to notify the order on website Saket Courts immediately.
7. The PRO/APRO, South East District, New Delhi


 Branch Incharge/Judicial Branch(SE)
 Saket Courts Complex, New Delhi